

S.No.7

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
29-04-2024 AT 10:30 AM**

CP(IB) No.665/7/HDB/2018

AND

IA(IBC) 854/2024 in CP(IB) No.665/7/HDB/2018

u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

Mr. Umesh Purshottam Jethwani
(M/s. Meena Jewellers & Daimonds Pvt Ltd)

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA(IBC) 854/2024

Learned Counsel Mr Srikanth Rathi, for applicant present physically.

This urgency application has been rejected, as there is no urgency in this case. However, the applicant claim that it had filed application to restore IA, which was dismissed for default, let that application be listed subject to the part heard and other hearing matters, if in order.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)